

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
14-10-2024 AT 10:30 AM**

**IA (IBC) 1332/2024,  
In  
CP (IB)No.127/95/HDB/2022  
u/s.95 of IBC, 2016**

**IN THE MATTER OF:**

State Bank of India

...Financia Creditor

**AND**

Mr T. Devender (Chadalvada Infratech Ltd )

...Corporate Debtor

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1332/2024**

Learned Counsel Mr Suryanarayana Raju, for Creditor present physically.  
Learned Counsel Mr Raghunath, for Respondent No.1 present through Video  
Conference.

Mr Maligi Madhusudhan Reddy, Resolution Professional present through Video  
Conference.

Despite opportunity the personal guarantor didn't choose to file any objections to  
the report of the Resolution Professional recommending admission of this  
application. Hence, **for orders on 26.11.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**